

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:5742
ANSWERED ON:28.04.2015
JALLIKATTU
Senguttuvan Shri Balasubramaniam

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether the Ministry has any proposal to revoke the Notification No. GSR 528 E dated 11.07.2011 which bans the bulls and other animals from being trained or exhibited as performing animals, so as to allow the rural sport of Jallikattu etc. to be conducted and if so, the details thereof; and

(b) whether the Ministry is contemplating to carry out amendment to Section 11(3) of the Prevention of Cruelty to Animals Act with a view to allowing the conduct of Jallikattu and such other sports and if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b). The Government of India has issued a Notification GSR 528(E) dated 11th July, 2011 prohibiting exhibition or training of bulls as performing animals. The notification was challenged by some organisations in the Supreme Court. The Supreme Court vide its judgment dated 7th May, 2014 pronounced in SLP (C) No.11686 of 2007, has upheld the notification of the Government of India, and declared that bulls cannot be used as performing animals, either for the Jallikattu events or Bullock -cart Races in the state of Tamil Nadu, Maharashtra or elsewhere in the country.